

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 148(ND)/2017

IN THE MATTER OF:

Mr. Promod Khanna
Vs.

.... Applicant/petitioner

ROC

.... Respondent

Order under Section of the Companies Act, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner

: Mr. Sougat Sinha, Mr. Manoj Kumar,
Advocates

For the ROC, Delhi

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner undertakes to file a copy of the order/Gazette Notification dissolving the company under Section 248 of Companies Act, 2013. The filing of such an order is necessary as in accordance with unnumbered proviso to Section 252, the period of three years from the date of the order is required to be counted from the date of dissolving the company under Section 248 of the Companies Act, 2013. Learned Counsel prays and is granted two weeks' time to do the needful with a copy in advance to the Counsel opposite.

List the matter on 30th August, 2017.

- Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -

(DEEPA KRISHAN)
MEMBER(TECHNICAL)